

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-976/ND/2019

In the matter of :

Peejay Finance Co. (P) Limited

.. PETITIONER

Vs.

VS Matrix (P) Ltd

SECTION

Under Section 7 of IBC, 2016

Order delivered on 21.8.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

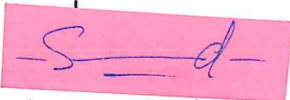
For the Petitioner /Op. Creditor :-
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

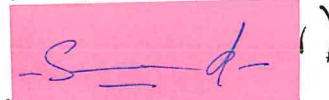
Learned Counsels for the parties are present. It is brought to the notice of this Tribunal that the amount claimed in the petition is admitted by the Corporate Debtor. On a query posed by this Tribunal in relation to Financial statements, if any filed, as are required to be filed under the provisions of Companies Act, 2013 with the ROC, it is represented by Ld. Counsel for the Corporate Debtor that upon instructions of Mr. Amit, Director of the Corporate Debtor who is present in person represents that the Financial statements for the year upto 31st March, 2017 have been duly filed and thereafter, no filing has been done.

In the circumstances, we direct the Corporate Debtor to furnish the audited Financial statement for the year ending 31.3.2017 as well as the provisional statement for the period upto 31st July, 2019 within three days from today along with an affidavit to be sworn on behalf of the Corporate Debtor.

Post the matter on 26.8.2019 for necessary compliance.



(K.K. Vohra)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)